

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL  
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.       /2020**

Sh. Rajat Saini

Plaintiff

Versus

1. Ms. Mamta Sharma
2. Mr. Suresh Sharma
3. North Delhi Municipal Corporation

Defendants

**THROUGH CISCO WEBEX VIDEO CONFERENCING**

Date:27/07/2020 (2.00 P.M to 2.04 P.M)

Present:- Sh. Hitesh Mehra, Ld. Counsel for the plaintiff. (Mobile No.8447784898), (E-mail ID of Sh. Hitesh Mehra: [legalsolutionwork.hm739@gmail.com](mailto:legalsolutionwork.hm739@gmail.com))

Sh. Manmohan Satija, Ld. Counsel for defendant no.1 & 2. (Mobile No.9210486260, 9891261184 and E-mail ID – [mmsatija2010@gmail.com](mailto:mmsatija2010@gmail.com))

Ld. Counsel for plaintiff has sought permission to withdraw the present suit. Let an appropriate application in this regard be filed electronically within three days from today after supplying advance copy to the defendants electronically.

Put up for further proceedings on 06/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as to the Ld. Counsel for defendants no.1 & 2 and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal  
C.J-02, West, THC, Delhi  
dt.27/07/2020